

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
101/241-242/PB/2020

IN THE MATTER OF:

Daya Prakash & Anr.

.... Applicant/petitioner

v.

ANI Media Pvt. Ltd. And Ors.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 10.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Dr. A.M. Singhvi & Mr. Ramji Srinivasan, Sr.
Advs. with Mr. Manik Dogra, Mr. Jaigesh
Bakshi, Ms. Somali Jaitley Bakshi, Mr.
Avishkar Singhvi, Mr. Pallav Pandey, Ms. Rimi
Badoni & Mr. Azeen Samvel, Advs.

For the Respondent
Mahajan,

Mr. Arun Kathpalia, Mr. Abhimanyu

Mr. Swapnil Gupta, Mr. Ujjal Banerjee, Ms.
Anubha Goel, Mr. Akash Khurana, Mr.

Mayank

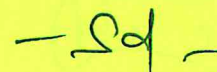
Joshi, Ms. Tanisha Bawa, Advs. for R-2 & 3
Mr. S.N. Mookherjee, Sr. Adv. with Mr. Ashish
Dholakia & Mr. Akash Panwar, Advs. for R-1

ORDER

On the Company Petition u/s 241 & 242 of the Companies Act 2013 mentioned by Senior Counsel Dr Abhishek Manu Shinghvi seeking interim reliefs, since he has sought further time to complete his submissions, list the matter for further submissions on **05.10.2020**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)